

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.30/(MAH)/2010

CORAM:

Present:

SHRI M. K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2017

NAME OF THE PARTIES: Dr. Vithal V. Kasbekar  
V/s.  
M/s. Sterling Hospitals Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
11.	Minakshi Minakshi as i/b. S. D. Issani law chambers	Adv. Dorjee	Minakshi

**ORDER**

**T.C.P. No. 30/397-398/CLB/MB/MAH/2010**

1. The Learned Representative of Petitioner is present.
2. On the last occasion i.e. 27.09.2017 it was noted that the Learned Representative of the Respondent had withdrawn his appearance. No one is present today from the side of the Respondent.
3. Under the circumstances the Learned Representative of the Petitioner is hereby directed to inform the next date of hearing to the Respondent Company and place on record the Affidavit of service of Notice.
4. This is an Old Matter, hence in case of non-appearance from the side of the Respondent, the Petition shall be decided on merits after hearing the Petitioner. Adjourned to **11.01.2018**.

Sd/-  
**Bhaskara Pantula Mohan**  
**Member (Judicial)**  
**15.11.2017.**

aah

Sd/-  
**M.K. Shrawat**  
**Member (Judicial)**